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- (b) whether some Trade Unions at Kanyapur, Kalyani and at its Head Office have submitted proposals for improving performance; and
- (c) if so, what action has taken by Government in this regard?

MINISTER OF INDUSTRY THE (SHRI J. VENGAL RAO): (a) Kalyani Unit of the CCIL manufactures components which become input for Unit which manufacthe Kanyapur bicycles Therefore, tures complete production and profit figures for the two Units are not maintained separately and the work put in by them is reflected in the Corporate performance of the CCIL as a whole. The production/profitability position of CCIL as

a whole is as hereunder:-

Year

		·		Interest) (Rs. lakhs)
1982-83			251191	351
1983-84			270422	458
1984-85			225314	855
1985-86	. , 6	٠,	196187	815
1986-87	:	•	166830 (Prov.)	934 (Prov.)

Production

(In Nes.) (including

Loss

Govt.

- (b) The trade unions of these units been sending representations from time to time regarding different matters.
- (c) Various measures have been taken by the Government to improve the performance of the company.

Expert Committee on subsidence

3284. SHRI SUNIL BASU RAY: SHRI RAMNARAYAN GOS-WAMI:

Will the Minister of ENERGY pleased to state:

(a) whether Government are aware of the setting up of an Expert Com-

- mittee by ECL to study subsidence and allied problems in its area;
- (b) if so, what were the terms of reference of the Committee:
- (c) when was the Committee set up and who were its members:
- (d) whether the Committee completed its term and submitted any report:
- (e) if so, when and what were the observations, findings and recommendations of the Committee; and
- (f) what follow up action was taken by ECL thereon?

OF

MINISTER

THE

wing:—

(SHRI VASANT SATHE): (a) to (f) Eastern Coalfields Limited constituted a Committee on 3rd February, 1986 to study and examine the cases of subsidence of surface land due to mining operations underneath the collieries in Eastern Coalfields Limited as also the adjoining areas of Bharat Coking Coal Limited, affecting dwellings and habitations in and around collieries situated in West The Committee consisted of the follo-

- 1. Shri S.D. Prasad, Ex-Director General of Mines Safety, Eastern Coalflelds Limited.
- Chairman

ENERGY

- 2. Shri N.C. Dash. Ex-Coal Board and Ex-General Manager, Member Eastern Coalflelds Lmited. Secretary
- 3. Shri B. Mukherjee, Ex-Coal Board and Ex-General Manager, Bastern Coalfields Limited. Member
- 4. Shri S. De., Chief Mining Officer, Government of West Bengal Member

The terms of reference of the Com-ليدور أحاد mittee were:

(i) To study and examine cases of subsidence in the Raniganj Coal field during the period from 1979 onwards till date.

- (ii) To examine status of Areas declared unsafe both by Director General of Mines Safety and Government of West Bengal.
- (iii) To recommend for the arrest of such subsidence and/or to indicate steps to minimise subsidence and ill-effect of subsidence.
- (iv) To suggest practical sures 'to implement/finance the recommendations including recomdation of other agencies; if any.

The Committee submitted its report on 31st October, 1986. The Committee recommended, inter-alia, selecevacuation and resettlement population willing to be evacuated. stabilisation of inaccessible underground workings through innovative methods, setting up of a special organisation to record occurrences of subsidence and maintain subsidence plans of vulnerable areas etc.

Experimentation in new methods of stabilisation like pumping slurry through boreholes, use of crushed debris for stowing purposes, declaring areas affected by subsidence as unsafe for habitation and prohibition of construction over those areas are already going on. The Committee's recommendations will help in intensifying these efforts.

3285. (Transferred to .. the 27th August, 1987).

3286 (Transferred to the 25th August, 1987).

Show Cause Notice to Peerless General Finance and Investment Company Limited

3287. SHRI K. VASUDEVA PANI-CKER: Will the Minister of INDUS-TRY be pleased to state:

(a) whether it is fact that a showcause notice has been served by the Company Law Board under the provisions of the Companies Act to the Peerless General Finance and Investment Company Limited, Calcutta:

(b) if so, what are the contents thereof; and

to Questions

(c) whether a reply to the notice has since been received from the Company and if so, what is the Government's reaction thereto?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) The Company Law Board has issued a notice to Peerless General Finance and Investment Company Limited to showcause as to why Directors be not appointed under Section 408 of the Companies Act, 1956 on the Board of Directors of the Company on the basis of the observations made by the Hon. Supreme Court in its judgement in Civil Appeal No. 3863/83- Reserve Bank of India-Vs-Peerless General Finance and Investment Company and others. The company's reply thereto has been received. No final decision has yet been taken.

Gugnani Committee Report

3288. SHRI SUNIL BASU RAY: Will the Minister of ENERGY be pleased to state:

- (a) whether Government are aware of the Report of the Gugnani mittee:
- what are the salient (b) if so, features of the report:
- (c) what are the recommendations of the Committee; and
- (d) what action has been taken by Government on the report?

OF ENERGY MINISTER THE (SHRI VASANT SATHE): (a) to (d) A Committee on Safety in Coal Mines Shri S.P. under the Chirmanship of Gugnani, the then Joint Secretary in the Department of Coal was constituted in 1976. In its report in 1979, it made 66 recommendations for improving safety in mines. The recommenmatters both dations cover several operational and organisational. The